

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, Delhi

Original Application No. 623/2025

In the Matter of

News Item titled "*Govt's efforts to tap
KSPCB funds set to hit legal hurdle*"
appearing in The Deccan Herald
dated 23.11.2025

...Appellants (s)

And

State of Karnataka & Ors

...Respondents

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Place: Bangalore

Date: 13.05.2026



Advocate for KSPCB

A. Mahesh Chowdhary

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AFFIDAVIT

I, R Gokul, IFS, Aged about 52 years, the Member Secretary and representative of Karnataka State Pollution control Board having its office at 1st to 5th Floor 49, Church Street Bangalore – 560001 Karnataka do hereby solemnly affirm, and state as follows:

1. I am the member Secretary of Respondent No. 13 -Karnataka State Pollution Control Board, and as such am well acquainted with the facts and circumstances of the present case based on official records of the Board.
2. I state that the Government had sought information regarding availability of funds from the Karnataka State Pollution Control Board for carrying out measures relating to prevention of human-wildlife conflict, including railway barricades, elephant anti-ditches, solar fencing and other related protective measures.
3. I state that in response thereto, the Karnataka State Pollution Control Board informed the Government that, Hon'ble NGT(principal bench) has imposed restrictions in utilisation of funds of Punjab Pollution Control Board in OA. No. 415/2025. It was further informed that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 623/2025, had taken suo motu

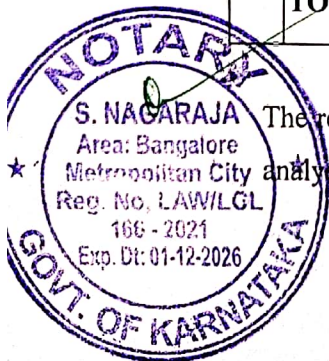


R. Gokul
R. Gokul, I.F.S.
Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavana, Church Street
Bengaluru - 560 001.

cognisance of the issue arising out of the aforesaid news report and that the matter is presently pending consideration before the Hon'ble Tribunal.

4. I further submit that, in view of the above and pendency of proceedings before the Hon'ble Tribunal, the Karnataka State Pollution Control Board has not disbursed any funds to Government of Karnataka.
5. I further state that the income and expenditure of the Karnataka State Pollution Control Board are incurred towards statutory and environmental functions including salaries and manpower, laboratory and monitoring infrastructure, pollution monitoring systems, environmental surveillance, regulatory enforcement, establishment expenses and other environmental protection activities undertaken in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and allied enactments.
6. I state that the KSPCB places on record the year-wise receipts of KSPCB for the last five years in the following manner :

KSPCB Receipt from 2021-22 to 2025-26						
S/N	Particulars	ACTUAL RECEIPTS FOR THE PAST 5 YEARS				
		2021-22	2022-23	2023-24	2024-25	2025-26
1	Consent Fee	413.01 Cr	359.29 Cr	263.67 Cr	176.10 Cr	201.90 Cr
2	Water/Air Analysis Fee	2.49 Cr	3.56 Cr	4.83 Cr	4.81 Cr	4.43 Cr
3	Environmental Compensation Charges	50. lakhs	85.48 lakhs	6.16 Cr	3.94 Cr	2.13 Cr
4	Others	14.39 Cr	49.07 Cr	83.23 Cr	96.07 Cr	108.05 Cr
	TOTAL	430.40 Cr	412.78 Cr	357.89 Cr	280.91 Cr	316.51 Cr



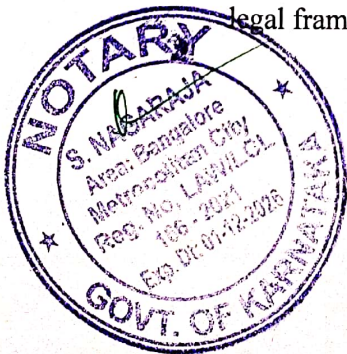
The receipts demonstrate that funds are generated primarily from consent fees, analysis charges, environmental compensation and regulatory activities

R. Govil
R. Govil, I.E.S.
 Member Secretary
 Karnataka State Pollution Control Board
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7. I further state that the break-up of expenditure incurred by the Karnataka State Pollution Control Board (KSPCB) over the past five years demonstrates that the funds have been utilized broadly and consistently towards statutory and environmental functions. The overall expenditure for the last 5 years is as follows :

Sl. No	Particulars	2021-22	2022-23	2023-24	2024-25	2025-26
1.	Capital Expenditure	11.82 Cr	18.40 Cr	4.77 Cr	2.45 Cr	9.06 Cr
2.	Revenue Expenditure	88.57 Cr	66.78 Cr	56.55 Cr	226.55 Cr	99.19 Cr
3.	Maintenance Expenditure	10.10 Cr	15.75 Cr	11.23 Cr	13.36 Cr	14.40 Cr
4.	Development of Software And design development	19.15 lakhs	-	7.48 lakhs	9.57 lakhs	-
5.	Total (round off)	110.68 Cr	100.92 Cr	72.63 Cr	242.45 Cr	122.64 Cr

8. The expenditure has been primarily incurred towards salaries and manpower, development and maintenance of laboratory and monitoring infrastructure, installation and operation of pollution monitoring systems (including CAAQM and RTCWQM), environmental awareness programmes, and legal as well as regulatory enforcement activities.
9. I submit that the funds of the Karnataka State Pollution Control Board are maintained and utilised strictly for statutory purposes and environmental protection activities in accordance with the governing enactments and applicable legal framework.




R. Gokul, I.F.S.
 Member Secretary
 Karnataka State Pollution Control Board
 Parivara Bhavana, Church Street
 Bengaluru - 560 001.

WHEREFORE, in the above facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take this affidavit on record in the interest of justice and equity.

Place : Bangalore

[Signature]

Identified by me

Advocate

Date : 12/15/2026

No. OF CORRECTIONS Twenty

[Signature]
DEPONENT

R. Gokul, I.R.S.

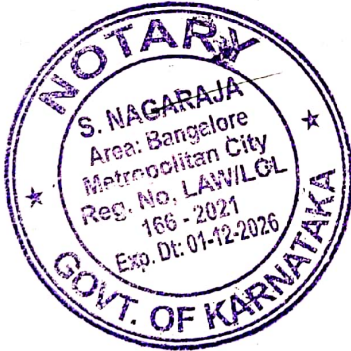
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SWORN TO BEFORE ME

[Signature] 12/05/26

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